

SLP(C)No. 11483 OF 2004

ITEM No.207

Court No. 8

SECTION XII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.11483/2004
(From the judgement and order dated 28/04/2004 in CRP 3203/00
of The HIGH COURT OF MADRAS)

M/S. ASHA GOLD COVERING WORKS

Petitioner (s)

VERSUS

M. MOHD. MOHIDEEN & ORS.
(With prayer for interim relief)
(For Final Disposal)(Office report)

Respondent (s)

Date : 05/11/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE A.K. MATHUR

For Petitioner (s)Mr. L. Nageswara Rao, Sr. Adv.
Mr. S. Aravindh, Adv.
Mr. V. Krishna Murthy, Adv.

For Respondent (s)Mr. P.S. Mishra, Sr. Adv.
Mr. K.K. Mani, Adv.
Mr. R. Thiagarajan, Adv.
Mr. Sandeep, Adv.

UPON hearing counsel the Court made the following
O R D E R

Though the High Court has recorded a finding contrary to the finding recorded by the appellate Court, the conclusion of the High Court is based on cogent reasons, on consideration of certain documents which were not looked into by the appellate Court, and therefore, we see no ground to interfere. The special leave petition is dismissed.

The petitioner is granted time till 31.5.2005 for vacating the premises subject to its filing usual undertaking within four weeks from today.

(Meenu Sethi)
Court Master

(Promila Nagpal)
Court Master